

श्री बागड़ी : अध्यक्ष महोदय, मैं ने हरियाणा प्रान्त के बारे में एक ध्यानाकर्षण प्रस्ताव दिया था। वहाँ के लोगों के मन में इस वक्त बहुत आशंकाएँ हैं, जिनको सरकार की तरफ से मिटाने की कोई कोशिश नहीं की जा रही है। (Interruptions)

श्री ओंकार लाल बरवा (कोटा) : यह जनतंत्र नहीं है—जनतंत्र की हत्या है। मैं इसके विरोध में सदन का त्याग करता हूँ।
(Shri Onkar Lal Berwa then left the House)

श्री रामेश्वरानन्द : मैं भी सदन का त्याग करता हूँ।

(Shri Rameshwaranand then left the House)

12.49 hrs.

PAPERS LAID ON THE TABLE—
contd.

Shri N. Sreekantan Nair (Quilon): I have to make a submission on the paper just laid on the Table.

I should submit that the hon. Minister has been burdened with the bundle of dirty linen that has been left there by somebody else and I am sorry for him. But it is not a fact that the University Act of Kerala does not contain any provision to meet any such emergency. Sub-section (iv) of Section 10 definitely says that the temporary vacancy in the post of Vice Chancellor can be filled in by the Syndicate in consultation with the Chancellor.

Therefore, there was enough provision in the Act already.

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है, 91 प्रादमियों ने दस्तखत करके दिया है, मुझे बोलने का मौका दीजिये।

अध्यक्ष महोदय : भाप बैठ जाइये।

Shri N. Sreekantan Nair: The second provision in the Ordinances provides that:

"to sub-section (3), the following proviso shall be added, namely:—

"Provided that the Vice-Chancellor shall, notwithstanding the expiration of his term of office, continue to hold office until his successor is appointed by the Chancellor . . ."

The second part of the Ordinance would thus have been quite sufficient to meet the exigencies of the moment even if it is contended or adjudged that sub-section (4) of section 10 was not sufficient.

So, the first part of the Ordinance is *ultra vires* of the hon. Minister's powers; he is going against the very fundamental principle of the Kerala University Act, and so, the Ordinance as well as the order by the Government are both illegal.

Mr. Speaker: That cannot be discussed at this moment. It is only the statement that has been laid on the Table of the House. It has become the practice here, which is very wrong, that there is a discussion as soon as a statement is placed on the Table of the House. When the motion comes up or the Bill comes up, then it can be discussed.

NOTIFICATIONS UNDER CUSTOMS ACT AND
CENTRAL EXCISE AND SALT ACT.

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table—

(1) A copy of the Customs and Central Excise Duties Export Draw-back (General) Twenty-ninth Amendment Rules, 1966, published in Notification No. GSR 277 in Gazette of India dated the 26th February, 1966 under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, [Placed in Library, See No. LT-5764/66].